

Electricity Act, 1910, or in the Electricity (Supply) Act, 1948.

**Selection of Films for display on T.V.**

7380. SHRI VASANT SATHE. Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the procedure followed for selection of films for display on T.V. stations and the guidelines,

(b) whether any changes/modifications have been effected in the guidelines/procedure for selection of films and if so, detailed reasons in support thereof;

(c) number of complaints of favouritism and other nature received during 1977-78, 1978-79 regarding selection of films and how many of them have been found to be of substantive nature and details of action taken against the officers involved;

(d) total number of films displayed on T. V. during 1977-78 and 1978-79, T.V. station-wise, language wise and break-up of expenditure incurred; and

(e) whether it is a fact that the film "Kissa Kursi Ka" was rejected for display on T.V. with reasons thereof.

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI)** (a) The procedure followed for the selection of feature films for telecast by Doordarshan and the guidelines for selection are indicated in the statement attached.

(b) No, Sir

(c) and (d). The information is being collected and will be laid on the Table of the House.

(e) The film 'Kissa Kursi Ka' was offered by a film distributor of Bombay for previewing by the Screening Committee attached to Bombay Doordarshan Kendra. The Screening Committee, after preview, did not find the film suitable for telecast. However, the matter is being reviewed.

#### **Statement**

A list of Hindi feature films offered by the feature film producers who have TV rights is sent by the Bom-

bay Doordarshan Kendra to the DG: Doordarshan every quarter. The Directorate selects about 20 films from the list and a list of these films is sent to Bombay Doordarshan Kendra for preview. The selection of Hindi feature films is centralised at Bombay Doordarshan Kendra by a screening Committee consisting of eminent personalities in different walks of life. For each screening session, three members are invited by rotation. Regional films are previewed and selected at Kendras like Calcutta, Madras etc.

The following guidelines apply for selection of feature films shown over Doordarshan:—

(i) Any film or other material shown on TV shall conform to the directions issued by the Central Government to the Central Board of Film Censors to certifying films.

(ii) Films which are certified as 'A' by the Central Board of Film Censors shall not be telecast.

(iii) Any sequence from the films certified as 'A' shall not also be shown in the 'Chitrahari' or other such programmes.

(iv) Even 'U' certificate films should be previewed by a duly constituted Committee and their clearance obtained before telecasting the films.

(v) No film which has been suspended from exhibition and is therefore deemed to have been 'uncertified' shall be shown on TV.

(vi) Films telecast from Doordarshan should have social purpose and should be fit for family viewing.

#### **Holding of a Film Festival in State of Orissa**

7381. SHRI SARAT KAR. Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Government of India are reluctant to sponsor any Film Festival or Cultural Function of foreign countries in the State of Orissa; and

(b) what is the criteria adopted by Government in arranging such film festivals in different cities or States in the country?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI):** (a) No, Sir.

(b) The International Film Festivals in India are generally held in metropolitan cities because of availability of international airport facilities and large theatre complexes. As for film festivals under Cultural Exchange programmes, attempts are made to organise them at one or two important cities, in addition to Delhi, in consultation with the country sponsoring the festival.

**Lock out in Bharat Electronics Ltd.**

7382. **SHRI R. L. P. VERMA:** Will the **DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE** be pleased to state:

(a) whether a lock out has been enforced in the Bharat Electronics Ltd., Ghaziabad (a Government of India Undertaking) since the 9th March, 1979 and whether it is incurring a loss worth Rs. 4 lakhs daily on this account;

(b) whether payment of CCA to Officers from September, 1977 and reviving the workers of this benefit are the reasons for this lock out; and

(c) Government reaction to such a discriminatory policy in a public undertaking, if so, the action proposed to be taken against the guilty officer?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH):** (a) A lock-out has been declared in Bharat Electronics Ltd., Ghaziabad since March 9, 1979. It is not possible to compute the daily financial loss incurred by the Company as a result of lock-out at this stage. However, the estimated value of the loss of production is ap-

proximately Rs. 4 lakhs per day.

(b) and (c). The management were forced to declare lock-out due to continuous intimidation, go-slow to continuous intimidation, go-slow and other coercive methods adopted by the workmen. Their demand is for grant of City Compensatory Allowance to workmen which is totally unjustified. A comprehensive settlement regarding wages and allowances was entered into last year and is valid upto June, 1981. In terms of this settlement, no issues having financial implications can be raised during the pendency of the agreement.

City Compensatory Allowance is being paid to the officers as their Dearness Allowance is linked to the All India Consumer Price Index. The Dearness Allowance for the workers of the Gaziabad Unit is based on the Local (Delhi) Consumer Price Index. As such, there is no discrimination and the question of taking any action against any officer does not arise.

**News item captioned 'Higher Prices at Power, Coal'**

7383. **SHRI DURGA CHAND:** Will the **Minister of ENERGY** be pleased to state:

(a) whether Government's attention has been drawn to a statement made by Shri V. G. Rajadhyaksha, Member of the Planning Commission and Chairman of the High Power Committee on Energy regarding a substantial increase in prices of power and coal appeared in the Times of India of 28th February, 1979;

(b) if so, Government's reaction thereto;

(c) whether the Committee has submitted any report to Government;

(d) if so, the details thereof; and

(e) the steps being taken for conserving energy?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN)** (a) Yes, Sir.